

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).11674/2019

(Arising out of impugned final judgment and order dated 12-07-2019 in CRLA No.5267/2018 passed by the High Court of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

MUKESH

Respondent(s)

IA No.30630/2020 - EXEMPTION FROM FILING O.T.

IA No.182154/2019 - EXEMPTION FROM FILING O.T.

Date : 08-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Vishnu Shankar Jain, AOR
Mr. Ashish Madaan, Adv.
Ms. Annaya Sahu, Adv.

For Respondent(s) Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Yagyawalkya Singh, Adv.
Ms. Akriti Chaturvedi, Adv.
Mr. Priyam Kaushik, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

In the facts and circumstances of the case, hearing of the Criminal Appeal, filed by the State of U.P., is expedited.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)